

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.123/MP/2026 along with IA No. 39/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.

Petitioner : AK Renewables Infra Private Limited (ARIPL),

Respondent : Central Transmission Utility of India Limited (CTUIL) ,

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, ARIPL
Shri Harsha V Rao, Advocate, ARIPL
Shri Robin Singh, Advocate, ARIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Respondent/CTUIL, however, sought liberty to file a brief affidavit in the matter and requested for an early listing, preferably in May 2026 itself. Considering the above, the Commission permitted the Respondent/CTUIL to file its affidavit within a week with a copy to the Petitioner, who may file its response thereof, if any, within a week thereafter.

2. The Petition will be listed for hearing on **28.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

